

**Amount sanctioned to Madhya Pradesh under Article 257A**

†321. MISS ANUSUIYA UIKEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the provision made under Article 275A of Constitution, the brief details thereof and the total amount sanctioned to Madhya Pradesh under this provision during the last three years;

(b) the details of the work along with the amount allocated for them under Art. 275A, item-wise; and

(c) whether the entire amount has been allocated to the State for all schemes and if allocation has not been made then the reasons therefor and by when the amount to be allocated?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) and (b) Grant under Article 275 (1) of the Constitution of India is provided to State Governments having Schedules Tribe population for raising the level of administration in Scheduled Areas and for the welfare of Scheduled Tribes (STs). Under the programme, funds are released to bridge the gap in critical areas in sectors like education, health, drinking water, electrification, communication, rural marketing, water harvesting, tribal land management etc. Priority for undertaking the development schemes is to be decided by the State Governments based on the felt needs of the local area in accordance with the guidelines. Item-wise details of work alongwith the amount allocated is not maintained in the Ministry. Grant released to Government of Madhya Pradesh during the last three years is given below:—

(Rs. in lakh)

Year	Amount released
2008-09	6466.80
2009-10	6435.00
2010-11	14878.90 (upto 22.02.2011)

(c) Under the programme, allocation of fund amongst different States is done on the basis of the ST population in each State as a percentage to the total ST population in the Country. State Governments are required to submit proposals within the allocated amount for undertaking various activities as per the felt need of the State and in accordance with the broad guidelines of the programme. During the current financial year *i.e.* 2010-11, entire allocated amount has been released to Government of Madhya Pradesh.

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†Original notice of the question was received in Hindi.